

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1292
ANSWERED ON:01.12.2014
VIOLATION OF PLANTATION LABOUR LAWS
Sreeramulu Shri B.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has conducted regular inspection to verify the enforcement of the provisions of plantation Labour laws by the plantation owners;
- (b) if so, the details thereof along with the procedures being followed for undertaking such inspections;
- (c) whether the Government has received reports of any irregularities found in the enforcement of plantation labour rules;
- (d) if so, the details thereof during each of the last three years and the current year; and
- (e) the details of action taken thereon during the said period, year-wise along with the corrective action taken by the Government in this regard?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (e): The Plantations Labour Act, 1951, though a Central Act, is enforced by the respective State Governments. Section 4 of the Act provides for appointment of chief inspector and additional inspectors of plantations by the State Government for conducting inspections to verify the enforcement of the provisions of Plantation Labour Act. Section 5 of the Act contains the procedure of inspection.